

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

16. I.A. 2694/2022

IN

C.P.(IB)-426(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **23.09.2022**

NAME OF THE PARTIES: NASHIK WORKERS UNION THROUGH ITS  
SECRETARY MR. SANTOSH MURLIDHAR KAKADE

Vs.

PREMIUM TOOLS PRIVATE LIMITED.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. Yahya Batatawala, counsel appearing for the Operational Creditor, Mr. JUN Amachi, counsel appearing for the Corporate Debtor are present through virtual hearing.

**I.A. 2694/2022**

The above Interlocutory Application is filed by the Applicant/Corporate Debtor for taking the reply on record.

After hearing both sides the above Interlocutory Application is **allowed** in the interests of justice and to give fair opportunity to Corporate Debtor subject to payment of **Rs. 25,000/-** costs payable to other side within one week without waiting for uploading of the order, failing which the earlier order forfeiting the reply holds good. Liberty is granted to the petitioner to file additional documents and brief affidavit without lengthy rejoinder.

List this matter on **15.11.2022** for final hearing.

Sd/-  
ANURADHA SANJAY BHATIA  
Member (Technical)  
//SKS//

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)